

1	2	3	4	5	6	7
16.	Manipur	0	4	2	0	0
17.	Meghalaya	0	0	0	5	0
18.	Mizoram	0	0	1	0	0
19.	Nagaland	0	0	0	3	0
20.	Odisha	22	24	208	73	35
21.	Punjab	90	177	11	162	64
22.	Rajasthan	105	108	106	37	36
23.	Sikkim	0	0	0	0	0
24.	Tamil Nadu	126	120	130	173	102
25.	Telangana	82	59	3	5	14
26.	Tripura	0	0	0	0	0
27.	Uttarakhand	0	0	13	27	9
28.	Uttar Pradesh	1275	679	714	987	1043
29.	West Bengal	130	251	122	10	39
30.	Andaman and Nicobar Islands	0	0	0	0	0
31.	Chandigarh	0	NR	0	2	0
32.	Dadra and Nagar Haveli	0	0	2	0	0
33.	Daman and Diu	0	0	0	0	0
34.	Delhi	2	2	0	8	18
35.	Lakshadweep	0	0	0	0	0
36.	Puducherry	0	0	0	0	1
TOTAL		3039	3416	2324	3597	2015

Samruddhi Mahamarg

1581. SHRI KUMAR KETKAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state the percentage of Total funds Government is spending for the construction of Samruddhi Mahamarg?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): This Ministry is primarily responsible for development and maintenance of National Highways. The question under consideration is concerned with Samruddhi Mahamarg which is not a National Highway and is currently developed/maintained by the State Government of Maharashtra.

Division of APSRTC consequent to A.P. reorganization

1582. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that the Andhra Pradesh State Road Transport Corporation (APSRTC) was not divided even after six years of bifurcation of the State, if so, the details thereof;

(b) whether Central Government has its stake in APSRTC, if so, the details thereof;

(c) whether Telangana State Road Transport Corporation (TSRTC) was formed with the consent of Central Government; and

(d) whether State Governments of Andhra Pradesh or Telangana can independently take a decision to wind up or merge the Road Transport Corporation (RTC) with their Government without the consent of Central Government?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) Ministry of Road Transport and Highways has not received any scheme from the State Government for reconstitution/reorganisation of the Andhra Pradesh State Road Transport Corporation (APSRTC) under Section 47A of the Road Transport Corporations Act, 1950 for approval of the Central Government.

(b) Government of India has made 31% capital contribution in the Andhra Pradesh State Road Transport Corporation (APSRTC) in 1958. The capital contribution of 31% in APSRTC amounts to ₹ 61.07 crore.

(c) No, Sir. Telangana State Road Transport Corporation (TSRTC) has been established by the Government of the Telangana in exercise of the powers conferred by Section 3 of the Road Transport Corporations Act, 1950.

(d) Under the Section 39 of the Road Transport Corporations Act, 1950, liquidation of a Corporation can be made by the order of the concerned State Government with prior approval of the Central Government.